

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 902 of 2020

In the matter of:

**Monitoring Agency of Anush
Finlease & Construction Pvt. Ltd.**

....Appellant

Vs.

State Bank of India & Ors.

....Respondents

Present

**For Appellant: Mr. Jayant K Mehta, Sr. Advocate along with Mr. Iswar
Mohapatra & Mr. Surya Kapoor.**

**For Respondents: Mr. Apoorv Sarvaria, for R-1 & 2.
Mr. RP Vats, for R-4.**

ORDER
(Virtual Mode)

01.04.2021: In terms of the Order dated 19.03.2021 the Learned Counsel for the Appellant have taken a fresh notice through e-mail on Respondent No. 3.

Learned Counsel for the Respondent Nos. 1,2 & 4 have appeared and filed their Reply Affidavit.

From perusal of the Order dated 19.03.2021 it appears that Notices have been sent to Respondent No. 3 which is taken on record.

Heard Learned Counsel for the Appellant.

Learned Counsel for the Appellant is directed to file Compilation of Judgements along with the Citations which they want to rely on, latest by Wednesday i.e. 7th April, 2021.

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Learned Counsel for the Respondent No. 1,2 & 4 is directed to advance their submissions on the next date i.e. on 28th April, 2021.

List this matter **'For Admission (After Notice)'** on **28th April, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

Sim/nn